

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 159 of 2018 &
IA NOS. 743 & 761 OF 2018**

Dated: 20th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Jindal India Thermal Power Limited Appellant(s)

Vs.

**Central Electricity Regulatory Commission Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

ORDER

Learned counsel for the respondents may file reply to the IA and to the main appeal on or before 22.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 12.11.2018 with advance copy to the other side.

List the matter on **13.11.2018.**

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**